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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART-V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported).

The following Bill is published with the consent of the Speaker given under the proviso to rule 127-A of the Gujarat Legislative Assembly Rules :-

THE GUJARAT REGULARISATION OF UNAUTHORISED DEVELOPMENT (AMENDMENT) BILL, 2013.

GUJARAT BILL NO. 3 OF 2013.

A BILL

to amend the *Gujarat Regularisation of Unauthorised Development Act, 2011*.

It is hereby enacted in the Sixty-fourth Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Regularisation of Unauthorised Development (Amendment) Act, 2013. Short title and commencement.

(2) It shall be deemed to have come into force on the 20th February, 2012.

Amendment
of section 6 of
Guj. 26 of
2011.

2. In the Gujarat Regularisation of Unauthorised Development Act, 2011 **Guj. 26 of 2011.** (hereinafter referred to as "the principal Act"), in section 6, in sub-section (1), the words "if any, payable under relevant laws and the fees" shall be deleted.

Amendment
of section 8 of
Guj. 26 of
2011.

3. In the principal Act, in section 8, in sub-section (1), after clause (b), the **Guj. 26 of 2011.** following proviso shall be added, namely:—

"Provided that notwithstanding anything contained in clauses (a) and (b), in case where land acquired by Government or belonging to Government, local authority or statutory body is allotted to any person at the rate as decided by the Government or is given on lease for a period of thirty years or more, the designated authority may regularise the unauthorised development on such land subject to the other provisions of the Act;".

Amendment of
section 10 of Guj.
26 of 2011.

4. In the principal Act, in section 10, in sub-section (1), to clause (vi), the **Guj. 26 of 2011.** following proviso shall be inserted, namely:—

"Provided that the designated authority may not refer to the Committee the following matters, namely:—

- (a) buildings used for residential purpose,
- (b) non-residential buildings where the deficit parking does not exceed 200 sq. mtrs;".

STATEMENT OF OBJECTS AND REASONS

The Gujarat Regularisation of Unauthorised Development Act, 2011 has come into force in the State with effect from 20/02/2012. During the implementation of this Act, it has been found that certain amendments in the Act are required to achieve the purposes of the Act. As such it is considered necessary to do away with the fees payable under the other relevant laws as envisaged in sub-section (1) of section 6 of the Act. It is also considered necessary to regularise those unauthorised development carried out on the land acquired by or belonging to Government, local authority or statutory body which has been allotted to any person at the rate as decided by the Government or is given on lease for a period of thirty years or more. Similarly, it is also considered necessary to amend the provisions relating to parking as envisaged under section 10 of the Act to the effect that the designated authority may not refer the matter to the Committee in case of residential buildings or where there is deficit parking not exceeding 200 metres in case of non-residential buildings.

This Bill seeks to amend the said Act to achieve the aforesaid objects.

Gandhinagar,

ANANDIBEN PATEL.

Dated the 20th February, 2013.

By order and in the name of the Governor of Gujarat,

Gandhinagar,

Dated the 20th February, 2013.

C. J. GOTHI.

Secretary to the Government of Gujarat,
Legislative and Parliamentary
Affairs Department.